COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 276 of 2015 & IA No. 444 of 2015 & I.A. Nos. 416 & 478 of 2016

Dated: 27th September, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

West Bengal State Electricity Distribution Company Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Singh Chaudhuri

Mr. Avijeet Lala

Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. G.Umapathi

Mr. S. Vallinayagam for Impledment

Mr. Aditya Singh

Ms. Ranjitha Ramachandran Mr. Shubham Arya for R-2 Mr. M.Y. Deshmukh for R-8

Mr. Divyanshu Rai for Mr. Nikhil Nayyar

for Impleaded party/UPPCL

Mr. Rajiv Srivastava for Impleaded

party/UPPCL

ORDER

I.A. Nos. 416 & 478 of 2016 (Appls. for impleadment)

We have heard learned counsel for the appellant and learned counsel for the respondents.

For the reasons stated in the applications, the applications are allowed without expressing any opinion on the merits of the matter. Learned counsel for the appellant is directed to file amended memo of parties within a week and serve copies of the appeal on the newly added respondents. The newly added respondents may file reply on or before 18.10.2016 after serving copy on the other side. Learned counsel for the respondents may file reply/written submissions on or before 02.11.2016 after serving copy on the other side.

List the matter on <u>22.11.2016</u>. Without prejudice to the rights and contentions of the newly added respondents and without expressing any opinion on the merits of the case, interim order to continue till further orders.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt